BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 351 of 2025

In the matter of:

Akhilesh Chopra ...Applicant

VERSUS

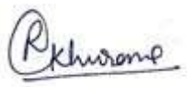
State of Haryana and Ors. ... Respondents

INDEX

S. No.	**Particulars**	**Page No.**
1.	Reply On Behalf of Respondent No. 4 By Way of Affidavit of Manoj Kumar, Regional Officer, Haryana State Pollution Control Board, Ambala	**1-2**
2.	**Annexure- R/1:** A Copy of minutes of meeting held on 10.03.2026	**3**

Date: 22.04.2026

Filed Through:



Rahul Khurana, Advocate
Counsel for HSPCB
9811894060
rkhuranalegal@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 351 of 2025

In the matter of:

Akhilesh Chopra ...Applicant

VERSUS

State of Haryana and others. ... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 4 BY WAY OF AFFIDAVIT OF MANOJ KUMAR, REGIONAL OFFICER, HARYANA STATE POLLUTION CONTROL BOARD, AMBALA

I, the above-named deponent does hereby solemnly state and affirm as under: -

1. That the applicant has filed the present Original Application raising grievance that private persons are filling up the pond located in Sector 7, Urban Estate, Ambala City bearing Khasra No. 260, 261, 266, 302/2, 303/2, 331, 333 to 349. The petitioner has also alleged that if the said pond, having an area of 32.69 acres, is filled up, it would lead to severe flooding in Sector-7 during the upcoming rainy season, thereby posing a threat to the safety and property of the residents.
2. That the deponent is posted as Regional Officer, Haryana State Pollution Control Board, Ambala, and is competent to file the present reply on behalf of answering respondent.
3. That the answering respondent has jurisdiction to grant Consent to Establish and Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for the activities covered under Consent Management Policy Order and has no role in issuing any permission/NOC w.r.t. pond specific activities. It is further submitted

NOTARY AJINDER SINGH GULIANI ADVOCATE AMBALA CITY (HR.) Regd. No. 4798 GOVT. OF INDIA

that a meeting was held under chairmanship of the Deputy Commissioner, Ambala on 10.03.2026 to discuss the issue of alleged pond. Copy of minutes of meeting held on 10.03.2026 is enclosed herewith as **Annexure-R/1**.

In view of the above, it is most respectfully submitted that the present reply may be taken on record and this OA may kindly be dismissed qua the answering respondent as no cause of action arises against the answering respondent.

VERIFICATION

Verified at Ambala on this 21st day of April, 2026 that the contents of the above affidavit are true and correct to my knowledge and belief and are based on information derived from official records. No part of it is false and nothing material has been concealed therefrom.

Regional Officer
Ambala Region, HSPCB

नोटरी/NOTARY
AJINDER SINGH
GULIANI
ADVOCATE
AMBALA CITY (HR.)
Regd. No. 4798
GOVT. OF INDIA

Sworn Solemnly affirmed and authenticated
Deponent/Executant before me on 22/04/2026
At Ambala City Who is personally known
Identified by Sh. Rajender Kumar Regd. No. 4796 Regd. No. 5062
who is also known to me.
No. 718

ATTESTED
AJINDER SINGH GULIANI
NOTARY (Advocate)
Ambala City

22 APR 2026

ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA
AMBALA CITY (HR)

मूल आवेदन संख्या 351/2025 अखिलेश चोपड़ा बनाम हरियाणा राज्य और अन्य के संबंध में माननीय उपायुक्त अम्बाला की अध्यक्षता में दिनांक 10.03.2026 को प्रातः 11:00 बजे कार्यालय उपायुक्त, अम्बाला में सम्पन्न हुई बैठक की कार्यवाही रिपोर्ट।

उक्त बैठक में निम्नलिखित अधिकारीयों ने भाग लिया:–

1. श्री राजेश कुमार ख्यालिया, जिला राजस्व अधिकारी, अम्बाला।
2. श्रीमती डॉ0 सोनिका, वैज्ञानिक 'बी', हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड, अम्बाला (प्रतिनिधि)।
3. श्री सौरव पुरी, सहायक पर्यावरण अभियंता, हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड, अम्बाला।
4. श्री सुमित कुमार, ड्राफ्ट्समैन कार्यालय, जिला नगर योजनाकार, अम्बाला (प्रतिनिधि)।
5. श्री जितेन्द्र सिंह, उप मण्डल अभियंता, हरियाणा शहरी विकास प्राधिकरण, अम्बाला (प्रतिनिधि)।
6. श्री राज कुमार, सहायक अभियंता, नगर निगम अम्बाला (प्रतिनिधि)।
7. श्री जसविन्द्र सिंह, कनिष्ठ अभियंता, नगर निगम अम्बाला।

अध्यक्ष महोदय द्वारा बैठक में उपस्थित सभी अधिकारियों का स्वागत किया गया तथा मूल आवेदन संख्या 351/2025 अखिलेश चोपड़ा बनाम हरियाणा राज्य और अन्य, बारे चर्चा की गई:–

उपायुक्त महोदय ने बैठक मे उपस्थित सभी अधिकारीयों से पूछा की विवादित भूमि खसरा नम्बर 260, 261, 266, 302/2, 303/2, 331, 333, 334, 335, 336, 337, 338 व 349 स्थित सैक्टर–7, अम्बाला शहर पर मालिकाना हक किस विभाग का है, इस पर प्रतिनिधि, सम्पदा अधिकारी, हरियाणा शहरी विकास प्राधिकरण, अम्बाला व प्रतिनिधि, आयुक्त नगर निगम, अम्बाला ने अध्यक्ष महोदय को अवगत करवाया कि उक्त भूमि पर उनके विभाग का मालिकाना हक नही है। अध्यक्ष महोदय ने जिला राजस्व अधिकारी, अम्बाला को इस भूमि का मलिकाना हक बताने बारे निर्देश दिये। जिला राजस्व अधिकारी, अम्बाला ने अवगत करवाया की इस भूमि पर किसी निजी व्यक्ति का मालिकाना हक है तथा इस भूमि पर पानी का जोहड़ भी नही है।

उपायुक्त महोदय ने बताया जैसा कि यह एक निजी सम्पत्ति है, जोकि नगर निगम, अम्बाला के अधिकार क्षेत्र के अंतर्गत पड़ती है। अतः अध्यक्ष महोदय ने उक्त केस में आयुक्त, नगर निगम, अम्बाला को माननीय न्यायालय में आगामी तिथि 22.04.2026 को जवाबदावा प्रस्तुत करने बारे निर्देश दिये ।

अंत में बैठक धन्यवाद सहित सम्पन्न हुई।

उपायुक्त, अम्बाला।

पृ0 कमांक 418 /एल.एफ.ए. दिनांक 17/3/2026

इसकी एक प्रति सभी सम्बन्धित को सूचनार्थ एवं आवश्यक कार्यवाही हेतू प्रेषित है।

उपायुक्त, अम्बाला।